CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 128/GT/2017

Subject	:	Petition for approval of tariff of Tripura Gas Based Power Plant 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019 (Remand matter).
Petitioner	:	NEEPCO
Respondent	:	TSECL
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Poorva Saigal, Advocate, NEEPCO Shri Rishabh Saxena, Advocate, NEEPCO Shri Vikas Maini, Advocate, TSECL Shri Sanchit Sehgal, Advocate, TSECL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. At the outset, the learned counsel for the Respondent sought two weeks' time to file its reply to the additional information furnished by the Petitioner in compliance with the RoP for the hearing dated 27.8.2026. The learned counsel for the Petitioner sought four weeks' time to file its rejoinder to the Respondent's reply.

3. The Commission, after hearing the parties, permitted the Respondent to file its reply on or before **13.11.2026**, after serving a copy thereof on the Petitioner, who may file its rejoinder on or before **11.12.2026**.

4. The Petition shall be listed for hearing on **15.12.2026**.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)